

(d) whether the land losers constitute a small part of the new recruits ; and

(e) if so, the justification in recent curtailment of job opportunities to land losers ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Circulation of Spurious LPG Cylinders and Unauthorised Connections in Delhi

5879. **SHRI HAFIZ MOHD. SIDDIQ:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that lakhs of spurious LPG cylinders are in circulation and one can hardly differentiate those as the duplication is near perfect ;

(b) whether it is also a fact that there are as many unauthorised LPG connections in Delhi as there are authorised ones;

(c) if so how Government propose to check the unauthorised connections and the spurious gas cylinders ;

(d) whether there is any proposal to enact law to prosecute unauthorised consumers in the public interest to see that cylinders are not used as cylinders bombs ; and

(e) the latest figures as to how many consumers are registered with LPG distributors in Delhi and how many cylinders do they replace each month and whether the ratio between registered consumers and the supply of cylinders is not alarmingly disproportionate ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) No, Sir.

(b) No, Sir.

(c) Does not arise in view of (a) and (b) above.

(d) No, Sir.

(e) There are presently about 7.58 lakh LPG connections in the Union Territory of Delhi. The average monthly demand of LPG in Delhi is about 6.30 lakh cylinders which increases by about 30% in winter. The ratio of consumer population and supplies is reasonable.

Committee on Wage-Structure and other Benefits for Employees Officials in Public Sector Undertakings

5880. **SHRI KALI PRASAD PANDEY:** Will the Minister of INDUSTRY be pleased to state :

(a) whether the attention of Government has been drawn to the orders dated 14th March, 1986 of the Supreme Court on the writ petitions filed by unions of employees officers of Public Sector Undertakings running on Central DA pattern about appointment of a committee of retired Supreme Court Judge and Senior Civil Servant to go into the question concerning wage-structure, DA formula and interim relief with other fringe benefits and give their report within four months from the date of assuming the office by the committee; and

(b) if so, whether in view of said orders of Supreme Court Government are prepared to call and negotiate with petitioner unions to have out of court settlement on this issue with them and if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir.

A High Power Committee consisting of two members, Shri Justice P.N. Shinghal, Retired Judge of the Supreme Court and Shri A.K. Majumdar, of which Shri Justice Shinghal, is the Chairman, has been appointed by the Government vide BPE's Resolution No. 2(10) 83-BPE(WC) dated 7.4.1986 to go into the question concerning wage structure DA formula and interim relief, and other fringe benefits in respect of employees of Public Sector Undertakings running on Central DA pattern.

(b) In view of (a) above, the question of having an out-of-court settlement does not arise.

Reserved and Trained Pool Employees in P and T Department

3881. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have taken note of the sufferings of such temporary/ adhoc or casual employees working in the various Central Government Departments like the Reserve Trained Pool in Posts and Telecommunications, who do not get the benefits of work charged employees even after many years of service as they cannot be absorbed on regular service on account of the ban on recruitment imposed by the Ministry of Finance ;

(b) if so, the action taken to extend these benefits to the temporary employees to ensure their absorption in the regular service ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. It is a fact that Department of Posts and Department of Telecom. under Ministry of Communications have been employing Reserve Trained Pool candidates on hourly basis in various cadres to work as Short Duty till their regular absorption. The Reserve Trained Pool Staff can only be absorbed against regular vacancies and as when new posts are sanctioned they would be absorbed. However, the general restriction on filling up the posts because of economy measures has affected their absorption.

(b) To afford some relief to these RTP candidates, recently hourly rate of wages has been revised upwards to Rs. 3.85 and the concession of paid weekly off has been extended to these RTPs who work continuously for six days in a week. It would

be possible to provide them in regular vacancies as soon as additional posts are created. Attempts are also being made to fill up the posts whenever found absolutely necessary so that RTPs can be absorbed against these.

(c) Does not arise.

Production and Import of Cement

5882. SHRI P. M. SAYEED :
SHRI BANWARI LAL
PUROHIT :

Will the Minister of INDUSTRY be pleased to state :

(a) the position of production of cement in the country ;

(b) whether large quantity of cement is being imported at present to meet the domestic demand ;

(c) the quantity of cement that is proposed to be imported during 1986-87 and names of the countries from where cement would be imported ; and

(d) when India is likely to become self-sufficient in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Production of cement in the country has increased from 18.56 million tonnes in 1980-81 to 30.17 million tonnes in 1984-85 and is expected to be of the order of about 32.7 million tonnes during 1985-86.

(b) and (c) No, Sir. 5 lakh tonnes of cement was authorised for import during 1985-86 in respect of which the State Trading Corporation of India executed contracts with G.D.R., Poland, Romania, Czechoslovakia, DPR Korea and Indonesia. Out of the above, a quantity of 330 lakhs tonnes has so far been imported. The balance quantity is likely to be imported during 1986-87. There is no proposal to import any further quantity at present.

(d) By about the end of the Seventh Plan.